

**CS No. 16114/16**  
**ICICI Bank Ltd. Vs. Karmendra Singh**

**27.06.2020**

**Case file received back on transfer. It be checked and registered.**

**Present: Ms. Barkha Sharma, Id. Counsel for plaintiff (presence secured through electronic mode).**

\ Perusal of ordersheet dated 31.07.2019 shows that since defendant remained unserved at the given address, the plaintiff was directed either to file fresh address or to take steps for substituted service upon the defendant.

Ld. Counsel for plaintiff requests for some more time to comply with the order.

In view of the above, let order dated 31.07.2020 be complied with afresh for **21.08.2020**, as last and final opportunity.

(Jitendra Singh)  
ADJ-06, Central District  
THC, Delhi/27.06.2020

**CS No. 307/20**

**Namrata Bansal & Anr. Vs. Arjun Bansal & Ors.**

**27.06.2020**

Present: Shri Dhruv Bhagat, ld. Counsel for plaintiffs (**presence secured through electronic mode**).

Ahlmad submits that on receipt of phone numbers of defendants and e-mail ID of defendant no. 1 from ld. Counsel for plaintiffs through electronic mode, he prepared summons of the suit and notice of the application under Order XXXIX Rule 1 and 2 CPC, however, none was available in Nazarat Branch, Central District, Delhi to receive the same and therefore, summons and notice could not be served on the defendants, as per rules.

Ld. Counsel for plaintiffs submits that due to non-availability of the court fees, he could not file the same and as such, he seeks sometime to file the same.

In view of above, let previous order be complied with afresh for  
**10.07.2020.**

(Jitendra Singh)  
ADJ-06, Central District  
THC, Delhi/27.06.2020